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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

R.A. No. 102/96

IN

O.A. No. 2224/94

New Delhi: this the 18th day of October, 1996.

HON'BLE MR.S.R.ADIGE MEMBER(A).

HON'BLE DR.A.VEDAVALLI MEMBER(J).

Shri Daya Chand (Raghav),
S/o Shri Amolak Chand,
R/o A-19,
Ganesh Nagar,
Pandav Nagar Complex,
Delhi

.....Applicant

By Advocate: Shri R.R.Rai

Versus

1. Govt. of NCT of Delhi,
through Chief Secretary, Govt. of NCT of
Delhi, Old Secretariate,
S.P.Mukherjee Marg,
Delhi.

2. Chief Engineer(Irrigation & Flood),
Govt. of NCT, Delhi,
4th Floor, ISBT Building,
Kashmiri Gate,
Delhi.

3. Asstt.Engineer(P) Panchayat,
Sub-Division, Minor Irrigation Division,
Govt. of NCT of Delhi,
Khyber Pass, Delhi.

.....Respondents

ORDER (BY CIRCULATION)

BY HON'BLE MR.S.R.ADIGE MEMBER(A).

Perused the RA.

2. In the impugned judgment we have held that
the applicant had a legally enforceable right
for reinstatement as a Work Assistant only if he
could establish that he had been appointed as
a Work Asstt. in the first place. He had not

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filed any appointment letter before us and the applicant has now himself admitted in para 6 of the RA that no appointment letter was issued?

3. In view of the applicant not being able to establish his case, we had dismissed the QA and nothing contained in the RA brings it within the scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 C.R.C under which alone any review of a judgment/decision/order of the Tribunal is permissible.

4. The applicant has prayed for a personal hearing but in the facts and circumstances of the case, we are not inclined to entertain this prayer.

5. The RA is rejected.

A Vedavalli
(DR.A. VEDAVALLI)
MEMBER (J)

Anil
(S.R. ADIGE)
MEMBER (A)

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